

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No. 42483 of 2015**

(Arising out of Order-in-Appeal No. 190/2015 dt. 21.09.2015 passed by the Commissioner of Service Tax (Appeals-I), Newry Towers, 2054/1, II Avenue, 12<sup>th</sup> Main Road, Anna Nagar, Chennai – 600 040)

**M/s. Telekonnectors Ltd.,**  
161, Thiruvalluvar Salai,  
Thiruvanmiyur, Chennai – 600 041

**: Appellant**

**VERSUS**

**The Commissioner of Service Tax,**  
M.H.U. Complex, No. 692, Anna Salai,  
Nandanam, Chennai – 600 035

**: Respondent**

**APPEARANCE:**

Shri N. Sriprakash, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

**CORAM:**

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)**

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 40971 / 2020**

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

**Order : Per Bench**

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

**(SULEKHA BEEVI C.S.)**  
MEMBER (JUDICIAL)

Sd/-

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)